

DIVISION BENCH  
COURT - II

**P-112**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/218(KB)2022  
IA(I.B.C)/232(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>TH</sup> JULY 2024**

IN THE MATTER OF	INDIAN BANK VS JATIN AGARWAL
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Debasish Chakraborty, Adv. ] For the Financial Creditor

Mr. Snehasish Chakraborty, Adv. ]

Mr. Sanwal Tibrewal, Adv. ] For the Personal Guarantor

Ms. Sutapa Mitra, Adv. ]

**ORDER**

1. Ld. Counsel appearing on behalf of the financial creditor present. Ld. Counsel appearing on behalf of the personal guarantor present.
2. **C.P. (IB)/218(KB)2022 and IA(I.B.C)/232(KB)2024:**
  - a. Heard Ld. Counsels both the sides in full. **Reserved for Order(s).**
  - b. The parties are requested to file their written notes of arguments within a period of three (3) days.

**D. Arvind**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)

**Ar.**